

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27 OF 2019**

IN THE MATTER OF

Shri. Kishore Kumar and Another

.... Applicants

Vs.

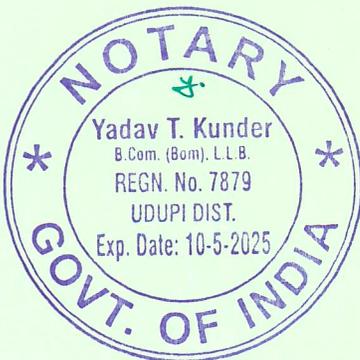
Union of India and others

... Respondents

**REPLY TO FURTHER REPLY CUM STATEMENT OF OBJECTIONS FILED BY THE
APPLICANTS TO THE FINAL REPORT SUBMITTED BY THE JOINT COMMITTEE
FILED BY RESPONDENT NO. 11**

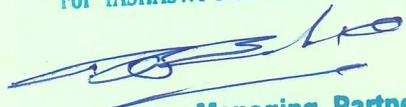
The Respondent No. 11 submits as follows:-

1. This Respondent respectfully submits that the present application i.e. O.A. No. 27 of 2019 filed by the Applicant is in relation to the alleged environmental violations by three fish meal industries including Respondent No.11 herein. The present report submitted on 03.02.2020 is being filed in furtherance of the orders of the Hon'ble NGT dated 18.10.2019 wherein a Joint Committee was constituted for the purpose of inspecting the said industries to submit a factual report regarding the allegations made in the Original Application (**the "Report"**). In furtherance, the Respondent No.11 has filed its objections to the Report on 07.08.2020 bearing filing number- 3305111000582019. This Respondent subsequently filed further objections to the Report on 13.09.2021 bearing filing No. 3305111000582019/19.
2. This Respondent respectfully submits that subsequently, the Applicant has now chosen to file the present further reply cum Statement of Objections to the Report with false and baseless allegations.
3. This Respondent respectfully submits that at the outset this Respondent denies all the allegations made in the Further Reply cum Statement of Objections to the Report.
4. This Respondent respectfully submits that the averments made in paragraph 1 that this Respondent Nos. 10 to 12 are committing/creating serious pollution of water, air and sound in residential area infringing the right to live of people of locality and run industries in violation of the Environment Protection Act, 1986 are absolutely false and stoutly denied herein.



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in Karnataka

For YASHASWI FISH MEAL AND OIL COMPANY


Managing Partner

SIGNED BEFORE ME



NOTARY UDUPI



5. The Respondent respectfully submits that the averments made in paragraph 2 that the Respondent Nos. 1 to 9 and Respondent No. 13 are turning a blind eye to the alleged illegalities committed by the Respondent Nos. 10 to 12 are baseless and bear no merit as there is no illegality committed by this Respondent. The Applicant is put to strict proof of the averments in paragraph 3 that the Respondent No. 13 attempted to safeguard and protect the illegalities of Respondent Nos. 10 to 12 and attempted to deviate the issue. It is pertinent to point out that there is no necessity for Respondent Nos. 1 to 9 or Respondent No. 13 to shield or protect this Respondent, nor is there any illegality on the part of this Respondent from which it is protected.

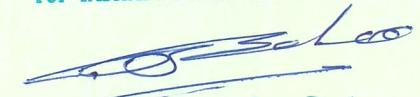
6. The Respondent respectfully submits that the averments that this Respondent is discharging industrial effluents in Udyavara River, also known as 'Papanashini' river are absolutely false. The report issued by the Joint Committee formed by this Hon'ble Tribunal has confirmed to the said fact. The averments that such report is false is baseless and stoutly denied herein. This Respondent has been conducting its business in a lawful manner with all necessary approvals. This Respondent submits that it has an Effluent Treatment Plant with a capacity of treating upto 400 KLD and the actual effluents generated is only 282 KLD. The Committee has rightly observed that the upgraded ETP has enabled this Respondent to use the treated effluents for boiler feed, cooling tower make up, washing and gardening/ agricultural use. This Respondent has informed the Environmental Officer, KSPCB regarding the same in its reply dated 21.05.2020 to the non-confirmation letter dated 16.03.2020. The said letter is annexed herewith as **Annexure A**. The Applicants are merely relying on a single newspaper article dated 22.09.2021 (Annexure A-1 to the Reply cum Further Objections under reply) of which there is no proof of accuracy or authenticity, to show that this Respondent is discharging effluents in the rivers. However, the Joint Committee appointed by this Hon'ble Tribunal has gone in person and inspected the ETP and opined that the effluents are reused for boiler feed, cooling tower make up, washing and gardening/ agricultural use. Therefore, it is baseless to state that the report of the Joint Committee is false pertaining to this observation. The allegations in paragraph 6 as well as the contents of Annexure A2 do not pertain to the 11th Respondent and therefore require no rebuttal. The allegation in paragraph 7 that this Respondent is running its fish mill illegally and by illegal means is absolutely false and baseless.

7. It is therefore, humbly prayed before this Hon'ble Tribunal that the objections raised herein be taken on record and thus render justice.

Place: Chennai
Date: 17/12/2021

Advocate for Respondent No.11.

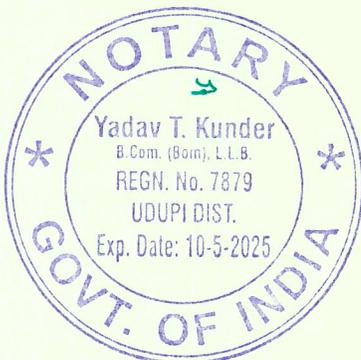
For YASHASWI FISH MEAL AND OIL COMPANY


Managing Partner

Respondent Number 11

SIGNED BEFORE ME


NOTARY UDUPI



NOTARIAL REGISTER NO
SI No 744
Date. 17-12-2021
Book No II

 **YADAV T. KUNDER**
B.Com (Bom), LL B.
Advocate & Notary
II Floor, Barbor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

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in Karnataka

ERRORS ONLY

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTH ZONE)
(ORIGINAL SIDE JURISDICTION)**

O.A. No. (SZ) 27 OF 2019

IN THE MATTER OF

Shri. Kishore Kumar and Another

...Appellant

Vs

Union of India and others

...Respondents

**REPLY TO FURTHER REPLY CUM
STATEMENT OF OBJECTIONS FILED
BY THE APPLICANTS TO THE FINAL
REPORT SUBMITTED BY THE JOINT
COMMITTEE FILED BY THE
RESPONDENT NO.11**

M/s T.K. BHASKAR (671/95)

SRINATH SRIDEVAN (1109/95)

K. HARISHANKAR (762/96)

COUNSEL FOR THE APPELLANT

BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27 OF 2019

IN THE MATTER OF

Shri Kishore Kumar and Another

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Vs.

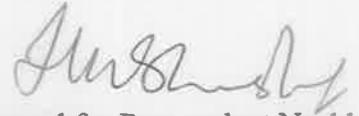
Union of India and others

...Respondents

**INDEX TO ANNEXURES FILED BY THE RESPONDENT NO.11 ALONG WITH
REPLY TO FURTHER REPLY CUM STATEMENT OF OBJECTIONS FILED BY THE
APPLICANTS TO THE FINAL REPORT SUBMITTED BY THE JOINT COMMITTEE
FILED BY THE RESPONDENT NO.11.**

S.No.	Annexure & Description of Documents	Page No.
1	Annexure A- Letter from the 11 th Respondent to the Karnataka Ground Water Authority, dated 21.05.2020 (Kannada version and the English (translated) version affixed)	1

Dated at Chennai on this the 1st Day of January 2022



Counsel for Respondent No.1.1

ANNEXURE-A

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

ರಿಗೆ,

ನಿಯೋಜಿತ ಅಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,
ರಣತಾಧಿ, ಮಣಿಪಾಲ,
ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ. ಕರ್ನಾಟಕ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೈಗಾರಿಕಾ ಘಟಕ ಮತ್ತು ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಕೆಗಾಗಿ,
ಈಗಾಗಲೇ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕಾಗಿ ತಮ್ಮ
ಅನುಮತಿ ಕೇಳುವರೇ ಅರ್ಜಿ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಾವು ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಎನ್ನುವ ಹೆಸರಿನಲ್ಲಿ,
ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತ್ತೂರಿಯ ಸ.ನಂ.110/15, 110/15, 110/9C2B2, 110/4B, 110/4A,
110/9C2B1-P1, 110/9C2B1-P2 ಹಾಗೂ 110/5B ನಲ್ಲಿ ಮೀನುಹುಡಿ ಮತ್ತು ಮೀನಿನ ಎಣ್ಣೆ ಘಟಕವನ್ನು
ಸ್ಥಾಪಿಸಿ ಕಾರ್ಯಚರಿಸುತ್ತಿದ್ದೇವೆ. ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ ಘಟಕ ಹಾಗೂ ಘಟಕದ
ಕ್ಯಾಂಟೀನ್‌ನ ಸಲುವಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿದ್ದೇವೆ.

ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನಿಯಮದ ಪಾಲನೆಗಾಗಿ, ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ
ನೀರನ್ನು/ಅಂತರ್ಜಲದ ಬಳಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೋರಿ, ನಿಗದಿತ ಶುಲ್ಕದೊಂದಿಗೆ, ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು
ಸಲ್ಲಿಸುತ್ತಿದ್ದೇವೆ.

ಇಂತಿೇ ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪೆನಿ, ಪಿತ್ತೂರಿ, ಇದರ ಪರವಾಗಿ,

ಅಧಿಕಾರಿ ಪಾಲುದಾರರು



- ಅಡಕಗಳು: 1. ಅರ್ಜಿ ನಮೂನೆ-1ಬಿ
2. ಡಿ.ಡಿ. ನಂ.190260 D 23.03.2020
3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅನುಮತಿ ಪತ್ರ.
4. ಪಹಣಿ ಪತ್ರಗಳ ಪ್ರತಿ (ಭೂ ದಾಖಲೆಯ ಬಗ್ಗೆ)
5. ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ನಕಾಶೆಯ ಪ್ರತಿ
6. ಫೋಟೋ ಡಾಟರ್‌ನ ಪ್ರತಿ

ಕುರಿತು ವಿವರಿಸಿರುವಂತೆ
ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ
ಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕೆ
ಅನುಮತಿ
21/05/2020

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

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- * Approved by Export Inspection Council of India
- * ISO 22000-2005

ನಮೂನೆ -1 ಬಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಗೆ ಪ್ರಸ್ತುತ ಇರುವ ಹಾಗೂ ಹೊಸಬಾವಿ/ಕೊಳವೆಬಾವಿ ತೋಡುವುದಕ್ಕಾಗಿ /ಕೊರೆಯುವುದಕ್ಕಾಗಿ ಅರ್ಜಿ.

1. ಅರ್ಜಿದಾರನ ಹೆಸರು	ಸಾಧು ಸಾಲಾನ್ ಆಡಳಿತ ಪಾಲುದಾರರು.
2. ವಿಳಾಸ: ಮನೆ ಸಂಖ್ಯೆ: ರಸ್ತೆ: ಗ್ರಾಮ/ಪಟ್ಟಣ/ತಾಲೂಕು/ಜಿಲ್ಲೆ	ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, 9 184 ಬಿ, ಅಂಚೆ ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಉಡುಪಿ -574118.ಕರ್ನಾಟಕ.
3. ಉದ್ದೇಶಿತ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯ ಸ್ಥಳ ಸರ್ವೆ ನಂಬರ್/ ಪ್ಲಾಟ್ ನಂ.	ಸ. ನಂ.110/15,110/15, 110/9c2b2,110/4b,110/4a,110/9c2b1-p1, 110/9c2bi- p2 and 110/5b.
4. ಬಾವಿ/ಕೊಳವೆ ಬಾವಿ ಕೊರೆಯುವ ಉದ್ದೇಶ	ಈಗಾಗಲೇ ಇರುವ ಹಳೆಯ ತೆರದ ಬಾವಿ
5. ನೀರು ಪೂರೈಕೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ	ಇದು ಹಳೆಯ ಬಾವಿಯಾಗಿದ್ದು ಸುಮಾರು 25 ಅಡಿ ಅಗಲ ಹಾಗೂ 23 ಅಡಿ ಆಳವಿದೆ. ಈ ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ. ಇದರಲ್ಲಿ ಕೊನೆಗೆ (ಅಕೇರಿಗೆ) ಸರಾಸರಿ 5 ಅಡಿಗಳಷ್ಟು ನೀರಿರುತ್ತದೆ.
6. ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ದೂರ	ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಆವರಣದಲ್ಲೇ ಇದೆ
7. ಸಂದಾಯದ ವಿವರಗಳು (ಅ) ಮೋಜಣಿ ವೆಚ್ಚಗಳು (ಆ) ಡಿ.ಡಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ (ಇ) ಬ್ಯಾಂಕು	ರೂ 500.00 ಡಿ.ಡಿ ನಂ. 190260 ದಿನಾಂಕ 23.03.2020 ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮಲ್ಟಿ ಶಾಖೆ.

ಮೇಲೆ ತಿಳಿಸಿರುವ ವಿವರಗಳು ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ನಂಬಿಕೆಯುಳ್ಳವರ ಮಟ್ಟಿಗೆ
ಸತ್ಯವಾಗಿರುತ್ತದೆಯೆಂದು ನಾನು ಈ ಮೂಲಕ ಘೋಷಿಸುತ್ತೇನೆ.

For YASHASWI FISH MEAL & OIL COMPANY

ಸ್ಥಳ: ಪಿತ್ತೋಡಿ, ಉಡುಪಿ

ಅರ್ಜಿದಾರನ ಸಹಿ
Authorised Signatory

ದಿನಾಂಕ: 21.05.2020

ಸೂಚನೆ: ಬೆಂಗಳೂರಿನಲ್ಲಿ ಸಂದಾಯವಾಗುವಂತೆ CHAIRMAN KARNATAKA GROUND WATER
AUTHORITY ಇವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದ ಐದು ನೂರು ರೂಪಾಯಿಗಳ ಡಿ.ಡಿಯನ್ನು ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಬೇಕು.

ಸ್ವೀಕೃತಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪ್ರಸ್ತುತ ಇರುವ ತೆರದಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ
ಘಟಕ ಮತ್ತು ಕೈಗಾರಿಕಾ ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಸುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಶ್ರೀ ಸಾಧು ಸಾಲಾನ್ ಇವರಿಂದ ದಿನಾಂಕ
23.03.2020 ರಂದು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್ ಮಲ್ಟಿ ಶಾಖೆಯ ಡಿ.ಡಿ ನಂ.190260 ದಿನಾಂಕ 23.03.2020 ಮೂಲಕ 500.00
ರೂಪಾಯಿಗಳ ಶುಲ್ಕದೊಂದಿಗೆ ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.



0133
बीआईएन
BI CODE

मल्ले - 576 118 (कर्नाटक)
MALPE - 576 118 (Karnataka)

पॉपुलर ड्राफ्ट की शाखा क्रम सं.
Br. Sr. No. of D.D. 013313019887

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दूरभाष सं./Ph.No. 0820 2537580 Not over रु./₹ 501 से अधिक नहीं

N DEMAND PAY CHAIRMAN KARNATAKA GROUND WATER AUTHORITY OR ORDER
गि जाने पर या उनके आदेश पर

UPEES FIVE HUNDRED ONLY.*
पये

प्राप्त मूल्य के बदले अदा करें ₹ 500.00
FOR VALUE RECEIVED

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(अदाकर्ता शाखा/DRAWEE BRANCH)



IFSC : SYNB0000133

जारी करने की तारीख से 3 महीने तक वैध
VALID FOR 3 MONTHS FROM DATE OF ISSUE

YASHASWI FISH MEAL
प्रेषक का नाम/REMITTER'S NAME

बी.आई.कोड/BI Code
403

प्राधिकृत हस्ताक्षरी/
Authorised Signatory

प्राधिकृत हस्ताक्षरी/
Authorised Signatory
Please sign above

MDCW

⑈ 190260⑈ 000025000⑈ 000133⑈ 16

Logo Yashaswi
Enriching Growth

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

To,

Assigned Officer,
Karnataka Ground Water Authority,
Rajathadri, Manipal,
Udupi Taluk and District, Karnataka.

Dear Sir

Sub: Request Application for the permission for usage of ground water from existing open well for Industry and its Canteen use.

With reference to the above cited subject, we are operating Fish Meal and Fish Oil unit in the name of Yashaswi Fish Meal and Oil Company at Survey No. 110/15, 110/15, 110/9C2B2, 110/4B, 110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and 1108/5B. We are using existing open well water for our unit and canteen use.

As per the rules of Karnataka Ground Water Directorate, we are applying for seeking permission to use this ground water along with prescribed fee.

Yours faithfully

For Yashaswi Fish Meal and Oil Company
Signature & seal

Managing Partner *

- Encls: 1. Application Form -1B
2. DD No. 190260 dated 23.03.2020
3. Consent Letter from Karnataka State Environment Protection Control Board
4. Copy of RTCs (regarding land records)
5. Copy of Approved Plans
6. Copy of Flow Chart

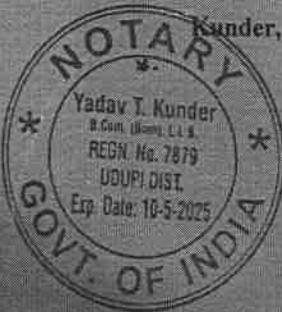
Office of the Senior Scientist
District Ground water Office
Directorate of Groundwater Udupi

Signature
21/05/2020.

Yashaswi Fish Meal & Oil Company
9-184B Post Pithrody, Uduyavara, Udupi - 574118, Karnataka India
T: +91 820 2533720 E: info@fishmealoil.com/yashfishmeal@yahoo.co.in
W: www.yashaswifishmeal.com/www.fishmealoil.com
GSTIN: 29AAAFY6841M1Z1

- * Recognized by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- Product Member of IFPO

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO
SI No 791
Date: 23-05-2020
Book No J
*.

Notary Stamp Not Available
in Karnataka

Truly Translated By Me :

YADAV T. KUNDER
B.Com (Hons), LL.B.
Advocate & Notary
II Floor, Balloor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

FORM - 1B

Application for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes.

1. Name of the Applicant	Sadhu Salian, Managing Partner.
2. Address	Yashaswi Fish Meal and Oil Company
House No:	9 184B, Post Pithrody,
Road:	Udyavara Village, Udupi Taluk & District.
Village/Town/Taluk/District	Udupi - 574118, Karnataka
3. Location of proposed well/Borewell	Survey No. 110/15, 110/15, 110/9C2B2, 110/4B,
Survey Number, Plot No.	110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and
	1108/5B.
4. Purpose of well/Borewell	Existing old open well
5. Existing status of water supply	This is existing open well having 23 feet depth and 25 feet length. This open well is within our Factory Premises. In the season end around 5 feet water will be there.
6. Distance from existing functional well/borewell	This open well is within our factory premises
7. Details of Charges:	
a. Survey charges	Rs. 500.00
b. D D No. and date	D D No. 190260 dated 23.03.2020
c. Bank	Syndicate Bank, Malpe Branch.

I hereby declare that the above particulars are true to the best of my knowledge and belief

For YASHASWI FISH MEAL & OIL COMPANY

Place: Pithrody, Udupi.

Date: 21.05.2020

signature

seal

Authorised Signatory

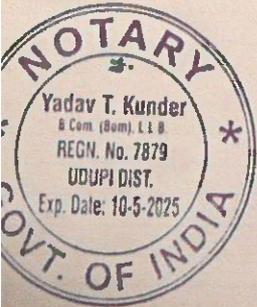
Signature of the applicant

NOTE: Rs. 500/- Demand Draft payable at Bangalore in the name of Chairman Karnataka Ground water Authority to be enclosed along with application.

ACKNOWLEDGEMENT

Application is received from Sri. Sadhu Salian for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes is received in this office along with an application and D D No. 190260 dated 23.03.2020 of Rs.500/- paid at Syndicate Bank Malpe branch.

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

SI No 792

Date. 23-03-2020

Book No 1

Truly Translated By Me :



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in Karnataka

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)**

O A No. (SZ) 27 of 2019

IN THE MATTER OF:-

Shri. Kishore Kumar and another

...Applicants

Vs.

Union of India and others

...Respondents

**TYPED SET OF ANNEXURES FILED BY THE
RESPONDENT NO.11 ALONG WITH REPLY
TO FURTHER REPLY CUM STATEMENT
OF OBJECTIONS FILED BY THE
APPLICANTS TO THE FINAL REPORT
SUBMITTED BY THE JOINT COMMITTEE
FILED BY THE RESPONDENT No.11**

M/s T.K. BHASKAR (671/95)

SRINATH SRIDEVAN (1109/95)

K. HARISHANKAR (762/96)

ADVOCATES

Counsel for 11th Respondent